STATEMENT

Central Aid to Tamil Nadu

		Central Aid	to Tamil N a d	4	(Rs. Crores)
		Particulars		1970-71 (Actual)	1971-72 (Provisional)
1.	Gra	Grants		S of	
	(i)	Statutory Grants under Article of the Constitution	275(1)	5:74	4:75
	(ii)	Grants for Centrally Sponsoree	f Schemes	4·69	12 24
	(iii)	Grants in lieu of Tax on Rail Passenger fares	way .	0.90	0.90
	(iv)	Other non-Plan grants	i i	3.79	6.30
	(v)	Grants for State Plan Schemes		10.84	12·12
js e	4		TOTALI	25 96	36-31
, n.	Loa	an _s	•		
ţ	(i)	(i) For Centrally Sponsored Schemes		1.09	1.30
	(ii) Loans under share of Small Savings Collections		vings	2 ·97	4.00
	(iii)	Short term loans for purchase fertilizers etc.	of	10-01	5 09
	(ív)	Other non-Plan loans	1	3.52	2.82
	(v)	For State Plan Schemes		25·2 5	28.08
			TOTAL—II	42.84	41.29
	•	GRAND To	:)TAL ([&]])	68.80*	77:60

PROJECTS APPROVED UNDER HOTEL DEVELOPMENT SCHEME

387. SHRI S.A. KHAJA MOHI DEEN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) the names of the projects approved
- for loan under Hotel Development Loan Scheme during the year 1970-71;
- (b) whether the loans sanctioned for these projects have since been disbursed; and
 - (c) if not, the reasons therefor?

^{*} Source-State Budget Papers 1972-73.

THE MINISTER OF TO 'RISM AND CIVIL AVIATION (DR. KARAN SINGH):

- (a) The hotel projects of the following eight companies have been approved for the grant of loan under the Hotel Development Loan Scheme during the year 1970.71:—
- 1. Indian Ho'els Co. Ltd., Bombay (Taj Mahal Hotel).
- 2. ELEL Hotels & Investments Ltd. Bombay.
- 3. Narangs Hotels (P) Ltd., Bombay (Hotel Ambassador).
- 4 Uttar Pradesh Hotels & Restaurants Ltd., Varanasi (Hotel Clarks Amer, Jaipur).
 - 5. R.K. Hotels (P) Ltd., Jaipur.
 - 6. Uttar Pradesh Hotels & Restaurants Ltd., Varanasi (Hotel Clarks Avadh, Lucknow).
 - 7. Carlton Hotels (P, Ltd., Lucknow.
- 8. Broadway Enterprises (P) Ltd., Srinagar.
- (b) and (c) Disbursement of loans for five projects has commenced as the parties have completed all the requirements.

ARMY WIVES WELFARE ASSOCIATION

- 388. SHRI K.L.N PRASAD: Will the Minister of DEFENCE be pleased to state:
- (a) Whether it is a fact that an Army Wives Welfare Association was formed recently urder the chairmanship of Mrs. Manekshaw;
- (b) If so, whether upto 10th January 1972 about Rs. 2 crores have been handed over to the Association by various we'fare associations; and
- (c) Whether Government have taken over or propose to take over control of the Association referred to in part (a) above?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No, Sir. The Association, which is a registered body

under the Societies Registration Act, was formed in 1965.

(b) and (c) The Association has received a sum of Rs. 55,76,946.07 as donation upto 10th January, 1972, The funds collected, are being well utilised by the Association for the objects for which they are collected. The question of Government taking over control of the Association does not arise.

UNEMPLOYED PILOTS

- 389. SHRI SITARAM JAIPURIA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) Whether it is a fact that a large number of pilots are unemployed at present;
- (b) If so, the number thereof and the steps that are being taken by Government to provide them with employment; and ...
- (c) Whether Government are contemplating to review the pilot training programme to make it job-oriented; if so, the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):
(a) and (b) The number of pilots holding different categories of commercial licences as on 1st March 1972 was 1034 out of whom 816 are known to be employed professionally.

Government have taken the following steps to deal with the problem of unemployment amongst commercial pilets:

- (i) The rules for direct rec uitment to the post of Assistant Aerodrome Officer have been amended to inc'ude a comme; cial Pilot's licence as one of the acceptable qualifications. A requisition for requirement against 78 posts of Assistant Aerodrome Officers has been sent to the UFSC for selection of candidates.
- (ii) At the instance of this Ministry, the Ministry of Agriculture has agreed to consider unemployed commercial pilots for conversion training for crop-spraying operations.